

Subsidy to locate more industries in backward areas

1339. DR. YELAMANCHILI SIVAJI: Will the Minister of INDUSTRY be pleased to state;

(a) whether there is a proposal to take Mandal or Taluq or Tehsil into consideration while deciding industrial backwardness and extending subsidy to locate industries in more areas; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) The Inter-Ministerial Committee constituted to review and revise the existing Central incentive schemes for industrial development of backward areas had submitted its report. The recommendations of the Committee are still under the consideration of the Government.

Liberalising the licensing system of Industry

1340. PROF. C. LAKSHMANNA: SHRI SURENDRA SINGH THAKUR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Central Government are contemplating on the liberalisation in the matter of licensing of industry;

(b) if so, what are the details thereof; and

(c) whether this liberalisation commensures with the industrial policy statement of Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) It has been the policy of the Government to relax controls wherever feasible to promote rapid industrial growth. With this

end in view, Government have announced from time to time a number of measures to liberalise the scheme of industrial licensing. These include delicensing and broad banding in a number of industries, re-endorsement of capacity with reference to past production and also minimum economic scales of operation in respect of certain industries, introduction of a new scheme for encouraging maximisation of production from existing installed capacity, exemptions under MRTP Act to a number of industries, induction of modern technology and encouraging foreign financial and technical collaboration.

Further exercises are being carried out to streamline the policy and procedure in the industrial licensing system wherever feasible.

(c) No, Sir.

Schemes taken up by K.V.I.C. in Madhya Pradesh

1341. SHRI AJIT P. K. JOGI: Will the Minister of INDUSTRY be pleased to state:

(a) what are the schemes taken up by the K.V.I.C. (Khandi & Village Industries Commission) in the tribal and backward areas of Madhya Pradesh;

(b) what is the amount spent and employment generated on them during the last three years; and

(c) what is amount likely to be spent during the current year and how many families will be benefited therefrom?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) KVI programmes in Madhya Pradesh are being implemented by the State KVI Boards, registered institutions and cooperative societies mainly in the rural areas. Some of the industries that benefit the tribals in Madhya Pradesh are collection of forest plants and fruits for